

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00248/2020**

Thursday, this the 21<sup>st</sup> day of January, 2021

**C O R A M :**

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER  
HON'BLE Mr.K.V.EAPEN, ADMINISTRATIVE MEMBER**

V.Jayakrishna  
Deputy Conservator of Forests, Trivandrum  
Sarovaram, T.C.6/1394  
PTP Nagar P.O  
Thiruvananthapuram – 695 038  
Mob:8075369017 ...Applicant

(By Advocate Mr.Jelson J.Edampadam)

**v e r s u s**

1. State of Kerala  
Represented by the Chief Secretary  
Secretariat  
Thiruvananthapuram – 695 001
2. The Principal Secretary  
General Administration (AIS-C) Department  
Thiruvananthapuram – 695 001
3. The Additional Chief Secretary  
Forest & Wildlife Department  
Thiruvananthapuram – 695 001
4. The Head of Forest Forces  
Forest Head Quarters  
Vazhuthacaud

Thiruvananthapuram – 695 014

5. Civil Services Board  
 Represented by its Member Secretary  
 The Principal Secretary  
 Personnel & Administrative Reforms Department  
 Secretariat, Thiruvananthapuram – 695 001

....Respondents

(By Advocate : Mr.M.Rajeev, G.P)

This application having been heard on 21.1.2021, this Tribunal on the same day delivered the following :

**O R D E R (ORAL)**

**HON'BLE Mr.P.MADHAVAN, JUDICIAL MEMBER**

This is an Original Application filed seeking the following relief:

" (i) *To set aside Annex.A1 to the extent it affects the applicant.*

ii) *Direct the respondents 2 and 3 to permit the applicant to continue in the present station*

iii) *Such other reliefs as this Hon'ble Tribunal deems fit and proper in the circumstances of this case. "*

2. When the matter came up for consideration, counsel for the respondents submits that he has filed a statement to the effect that the Government has permitted the applicant to join back to duty as Deputy Conservator of Forests (Forest Resources) for the time being by the Head of Forest Force with request to Government to ratify his action. Hence there is nothing further survives to adjudicate

in this matter. Counsel for the applicant also confirmed the same. Hence the Original Application has become infructuous and it is closed accordingly. No costs.

**(K.V.EAPEN)**  
**ADMINISTRATIVE MEMBER**

**(P.MADHAVAN)**  
**JUDICIAL MEMBER**

**SV**

**List of Annexures**

Annexure A1 - True copy of the GO.(Rt) No.1356/2020 GAD dated 23.4.2020

Annexure A2 - True copy of the Indian Forest Service (Cadre) Rules 1966

Annexure A3 - True copy of letter No.60/D3/2020/FWLD dated 4.4.2020 of the 3<sup>rd</sup> respondent

Annexure A4 - True copy representation dated 27.4.2020 submitted by the applicant before the 1<sup>st</sup> respondent

Annexure A5 - True copy of the interim order in WP(C) TMP No.212/2020 dated 30.4.2020 of the Hon'ble High Court.

Annexure A6 - True copy of the Judgment in WP(C) No.9586/2020 dated 15.6.2020 of the Hon'ble High Court.

Annexure R1(A) - Notification No.17013/25/2016-IFS-II dated 17.1.2018 of Government of India (Annexure R1(A))

Annexure R1(B) - G.O (Rt.) No.967/2018/GAD dated 14.2.2018

Annexure R1(C) - G.O.(Rt.) No.1822/2020/GAD dated 9.6.2020

Annexure R1(D) - Letter No.IFS-I-29944/2018 dated 8.6.2020

Annexure R1(E) - GO(MS) No.112/2020/GAD dated 7.6.2020

Annexure R1(F) - GO(RT) No.2572/2020/GAD dated 20.8.2020

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